

**REPORT OF THE COMMITTEE ON  
PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS**

**Seventh Lok Sabha**

**Fifty Eighth Report**



**सत्यमेव जयते**

**LOK SABHA SECRETARIAT  
NEW DELHI**

**1983**

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

### FIFTY-EIGHTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifty-eighth Report.

2. The Committee met on 26 April, 1983 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1983 (*Amendment of article 155, etc.*) by Shri M. M. Lawrence.
- (2) The Constitution (Amendment) Bill, 1983 (*Amendment of article 19*) by Shri M. M. Lawrence.
- (3) The Constitution (Amendment) Bill, 1983 (*Amendment of article 31B*) by Shri M. M. Lawrence.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

III. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 3, 4 and 5 set down in the List of Business for Friday, 29 April, 1983.

#### *Examination of Constitution (Amendment) Bills*

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

#### *Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1983 (*Amendment of article 155, etc.*) by Shri M. M. Lawrence

The Bill seeks to amend the Constitution with a view to provide that the Governor shall be elected by the people of the State; he shall hold office during the pleasure of the State Assembly and shall not have the power to dismiss the elected Government.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1983 (*Amendment of article 19*) by Shri M. M. Lawrence.

The Bill seeks to amend the Constitution with a view to make the right to employment or unemployment allowance till the citizen gets employment and right to educational facilities as Fundamental Rights.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

[P.T.O.]

(3) The Constitution (Amendment) Bill, 1983 (*Amendment of article 31B*) by Shri M. M. Lawrence.

The Bill seeks to amend the Constitution with a view to provide that all laws made by Parliament or State Legislatures in relation to land reforms or acquisition of land for imparting social and economic justice to weaker sections of society including agriculturists shall be included in the Ninth Schedule.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

*Classification and allocation of time to Bills*

4. The Committee then considered classification and allocation of time to Bills specified in the Appendix.

5. After considering all aspects of the Bills, the Committee recommend that (i) the Hindi Scriptures and other Religious Literature (Review and Amendment) Bill, 1983 by Shri Rajnath Sonkar Shastri, (ii) the Borrowing (Fixation of Limit) Bill, 1983 by Shri Chitta Basu, (iii) the Factories (Amendment) Bill, 1983 (*Amendment of section 2, etc.*) by Shri Sudhir Kumar Giri, (iv) the Constitution (Amendment) Bill, 1983 (*Amendment of article 244, etc.*) by Shri Ajoy Biswas, (v) the Delhi Rent Control (Amendment) Bill, 1983 (*Amendment of section 2, etc.*) by Dr. Vasant Kumar Pandit and (vi) the Delhi Rent Control (Amendment) Bill, 1983 (*Amendment of section 2, etc.*) by Shri K. Lakkappa be placed in category 'A' and the remaining 5 Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

*Allocation of time to Resolutions*

6. The Committee recommend allocation of time to resolutions as follows:—

- |   |         |
|---|---------|
| (1) Resolution by Shri Kamal Nath regarding tendency to use religion for political gain.                | 2 hours |
| (2) Resolution by Shri Chandrajit Yadav regarding setting up of National Prices and Profits Commission. | 2 hours |
| (3) Resolution by Shri M. M. Lawrence regarding uniform education policy.                               | 2 hours |

*Recommendations*

7. The Committee recommend that—

- (i) Shri M. M. Lawrence be permitted to move for leave to introduce his Constitution (Amendment) Bills;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 6 above, ~~be~~ agreed to by the House.

NEW DELHI;

26 April, 1983.  
6 Vaisakha, 1905 (Saka).

G. LAKSHMANAN,  
Chairman,  
Committee on Private Members'  
Bills and Resolutions.

## APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1.	The Urban Land (Ceiling and Regulation) Amendment Bill, 1983 ( <i>Amendment of section 25, etc.</i> ) by Shri A. T. Patil.	34 of 1983	B	2 hours
2.	The Urban Land (Ceiling and Regulation) Amendment Bill, 1983 ( <i>Amendment of section 2</i> ) by Shri H. N. Bahuguna.	35 of 1983	B	2 hours
3.	The Hindu Scriptures and other Religious Literature (Review and Amendment) Bill, 1983 by Shri Rajnath Sonkar Shastri.	10 of 1983	A	2 hours
4.	The Borrowing (Fixation of Limit) Bill, 1983 by Shri Chitta Basu.	23 of 1983	A	2 hours
5.	The Constitution (Amendment) Bill, 1983 ( <i>Insertion of new article 19A</i> ) by Shri Chitta Basu.	24 of 1983	B	2 hours
6.	The Factories (Amendment) Bill, 1983 ( <i>Amendment of section 2, etc.</i> ) by Shri Sudhir Kumar Giri.	33 of 1983	A	2 hours
7.	The Constitution (Amendment) Bill, 1983 ( <i>Amendment of article 244, etc.</i> ) by Shri Ajoy Biswas.	40 of 1983	A	2 hours
8.	The Trade and Merchandise Marks (Amendment) Bill, 1983 ( <i>Insertion of new section 88A, etc.</i> ) by Dr. Vasant Kumar Pandit.	25 of 1983	B	2 hours
9.	The Indian Medicine Central Council (Amendment) Bill, 1983 ( <i>Amendment of section 2, etc.</i> ) by Dr. Vasant Kumar Pandit.	27 of 1983	B	2 hours
10.	The Delhi Rent Control (Amendment) Bill, 1983 ( <i>Amendment of section 2, etc.</i> ) by Dr. Vasant Kumar Pandit.	28 of 1983	A	2 hours
11.	The Delhi Rent Control (Amendment) Bill, 1983 ( <i>Amendment of section 2, etc.</i> ) by Shri K. Lakkappa.	37 of 1983	A	2 hours